

IN THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

CSP NO. 693 OF 2017

Under Section 230-232 of the Companies Act, 2013

In the matter of Scheme of Arrangement between Reliance Capital Limited (“RCap” or “the Demerged Company”) and Reliance Home Finance Limited (“RHFL” or “the Resulting Company”) and their respective Shareholders and Creditors.

RELIANCE CAPITAL LIMITED

....Petitioner Company

Order delivered on 27th July, 2017

Coram:

Hon'ble B.S.V. Prakash Kumar Hon'ble Member (J)

Hon'ble V. Nallasenapathy Hon'ble Member (T)

For the Petitioner(s): Ms. Alpana Ghone, Counsel, Mr. Rajesh Shah, Advocate along with Ahmed M. Chunawala, Advocate i/b Rajesh Shah & Co., Advocates for the Petitioner.

Per : SH. B.S.V. Prakash Kumar, Hon'ble Member (J)

ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on August 10, 2017.
3. Learned Counsel for the Petitioner submits that in pursuance of the directions contained in Order dated 19th June, 2017 passed by the National Company Law Tribunal, Mumbai Bench in the Company Application No. 626 of 2017, the meeting of Equity Shareholders was convened and held at Reliance Energy Management Institute, Jogeshwari – Vikhroli Link Road, Opposite SEEPZ, North Gate No. 3, Aarey Colony, Aarey Colony Road, on Monday, 24th July, 2017 at 9.30 A.M. IST for the purpose of considering and if, thought fit, approving with or without

modification(s) the proposed Scheme of Arrangement between Reliance Capital Limited and Reliance Home Finance Limited and their respective Shareholders and Creditors ('Scheme'). In the said meeting, the requisite quorum was present and the Scheme was approved without modification by requisite majority representing three fourth in value and majority in number of the equity shareholders who had cast valid votes on the Resolution by way of Postal Ballot and Remote E-voting before the meeting and by way of Poll at the meeting. The Chairperson appointed for the meeting has submitted his report dated July 24, 2017 stating the outcome of the meeting.

4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Application No. 626 of 2017 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16(1) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner Company to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member(T)

Sd/-

B.S.V. Prakash Kumar, Member (J)

Date : 27/07/2017